

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

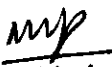
No.K.13016/02/2020-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 19th March, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Narendra Kumar Vyas, to be an Additional Judge of the Chhattisgarh High Court, for a period of two years with effect from the date he assumes charge of his office.


19/3/2021
(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

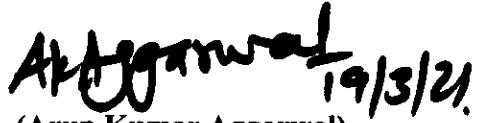
: 2 :

No. K. 13016/02/2020-US.II

Dated 19.03.2021

Copy to:-

- 1 Shri Narendra Kumar Vyas, C/o Registrar General, Chhattisgarh High Court, Bilaspur.
- 2 The Secretary to Governor of Chhattisgarh, Raipur.
- 3 The Secretary to Chief Minister of Chhattisgarh, Raipur.
- 4 The Secretary to Chief Justice, Chhattisgarh High Court, Bilaspur.
- 5 The Chief Secretary, Government of Chhattisgarh, Raipur.
- 6 The Registrar General, Chhattisgarh High Court, Bilaspur.
- 7 The Accountant General, Chhattisgarh, Raipur.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 7, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PPS to Secretary (J)/JS (Appts.)/ Director (Appts.)/S.O.(Appts).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).


(Arun Kumar Aggarwal)
Section Officer(Appointments)